

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 5834 of 2019

Jawoni Devi & Others Petitioners

Versus

State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK

(Through Video Conferencing)

For the Petitioner : Mr. Abhishek Kumar Dubey, Advocate

For the Respondent-State : Mr. Ashish Kumar, AC to AAG-III

For the Respondent No.4 : Mr. Akash Deep, Advocate

9 / 07.09.2021 By way of last indulgence, two weeks' time is allowed to the learned counsel for the respondent-State for compliance of order dated 11.8.2021.

Put up this case after two weeks.

It is made clear that no further adjourned shall be granted on the next date of hearing.

(Dr. S. N. Pathak, J.)